

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 831 of 2020

In the matter of:

ICICI Bank Ltd.

....Appellant

Vs.

NBCC (India) Ltd & Anr.

....Respondents

Present:

Appellant: Mr. Arun Kathpalia, Senior Advocate with Ms. Misha, Mr. Nikhil Mathur, Ms. Mahima Sareen, Advocates.

Respondents: Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika Sharma, Mr. Rahul Mendiratta, Advocates for R2 (IRP)

ORDER

(Through Virtual Mode)

14.12.2020: Learned counsel for the Appellant submits that the appeals pending before the Hon'ble Apex Court were heard and reserved on 8th October, 2020. In regard to the instant appeal also, it is submitted that it was brought to the notice of the Hon'ble Apex Court. Though no formal order of transfer has been passed but issue in this appeal has also been taken note of and Appellant has been heard in regard to issue raised in this appeal. In the circumstances, record of this appeal is directed to be consigned to the record.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**